प्रतिरक्षा उपमंत्री (श्री रघुरामैया) : (क) तथा (ख). किसी छावनी में मकान बनाने वाले को छावनी बोर्ड की स्वीकृति लेने के लिये प्रार्थना करनी पड़ती है जिसमें उसे मकान का सविस्तार नक्शा और अभिप्राय बताना पड़ता है जिसके लिये मकान उपयोग में लाना हो। छावनी बोर्ड या तो स्वीकृति देने से इंकार कर देता है या ऐसे निर्देशों के साथ जिन्हें वह उचित समझे स्वीकृति दे देता है। भूमि के मिलिटरी एस्टेट आफिसर के प्रबन्ध अधीन होने की अवस्था में स्वीकृति देने से पहले बोर्ड को उससे पूछ लेना पड़ता है आया सरकार को कोई आपत्ति तो नहीं। बोर्ड को अपना निर्णय प्रार्थी को एक मास के अन्दर सूचित करना होता है और मिलिटरी एस्टेट आफिसर को उल्लिखित की गई प्रार्थनाओं की अवस्था में दो मास के अन्दर। यदि उपरोक्त अवधि में बोर्ड अपना निर्णय सूचित न करे तो प्रार्थी बोर्ड की इस उपेक्षा का उसे ध्यान दिला सकता है और यदि इसके १५ दिन पश्चात् भी बोर्ड का निर्णय उसे सूचित नहीं किया जाता तो समझा जायेगा बोर्ड ने बिना किसी शर्त के स्वीकृति दे दी है। यदि भूमि, जहां कि मकान बनाया जाना है, किसी ऐसे क्षेत्र में है जो इंडियन वर्कस आफ डिफैन्स एक्ट के उपबन्धों के अधीन है तो प्रार्थी को आवश्यक स्वीकृति सम्बद्ध सैनिक अधिकारी से लेनी चाहिये।

२. अधिक विस्तार के लिये सदस्य महोदय का ध्यान कैण्टोन्मेण्ट एक्ट १९२४ की धाराओं १७९ से १८१ के उपबन्धों की ओर आकर्षित किया जाता है।

Canteen Staff in Defence Establishments

2111. Shri S. M. Banerjee: Will the Minister of Defence be pleased to state:

(a) whether there is a proposal to bring the canteen staff working in different canteens in the defence installations at par with other civilian employees in regard to wages and other service conditions; and

(b) if so, when a decision is likely to be taken?

The Deputy Minister of Defence (Shri Raghuramaiah): (a) Yes.

(b) The question is under consideration of the Government. It is not possible to indicate a time limit. The final decision will, however, be taken as quickly as possible.

हरिजन कल्याण बोर्ड

२११२. श्री जांगड़े : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि किन किन राज्यों ने अब तक हरिजन-कल्याण बोर्ड नहीं बनाये हैं ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री बातार) : मध्य प्रदेश, पंजाब, उड़ीसा, आन्ध्र प्रदेश, पश्चिम बंगाल और त्रिपुरा तथा हिमाचल प्रदेश के संघीय क्षेत्रों ने अभी तक हरिजन-कल्याण बोर्ड नहीं बनाये हैं।

China Clay deposits in Neiveli

2113. Shri Elayaperumal: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that large quantities of China-clay deposits have been found in the lignite project area at Neiveli;

(b) if so, whether Government have taken any steps for its utilisation; and

(c) if not, the reasons therefor?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Yes. These deposits occur immediately above the lignite seam and as part of the overburden.

(b) The clay has to be freed of sand and other gritty matter before it can be placed on the market. A scheme for a clay washing plant has accordingly been included in the integrated Neiveli Lignite Project. The washed

clay is expected to be available towards the end of 1960 and it will meet the demand of local Ceramic industries, among others.

(c) Does not arise.

Confirmation of Class IV Employees

2114. Shri Balkrishna Wasnik: Will the Minister of Home Affairs be pleased to state:

(a) whether there are any Class IV employees of the Central Government who have not been made permanent even after they have put in ten years of service or more;

(b) if so, whether a statement showing their number, Ministry-wise will be laid on the Table; and

(c) the main reasons for not making them permanent?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c) The information is being collected and will be laid on the Table of the House in due course.

Foreign Investment in India

2115. Shri Kodiyan: Will the Minister of Finance be pleased to state:

(a) the names of foreign firms whose applications have been approved by the Government of India in the year 1956-57 for starting business in India;

(b) the total amount of foreign capital invested by these foreign firms; and

(c) the terms, if any under which the said firms have been allowed to start business in India?

The Minister of Finance (Shri T. T. Krishnamachari): (a) to (c). The information is being collected and a statement will be laid on the Table of the Lok Sabha.

State Bank of Hyderabad

2116. Shri Agadi: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the State Bank of Hyderabad has large amount of bad and doubtful debts;

(b) if so, the total amount of such debts; and

(c) the reasons therefor?

The Minister of Finance (Shri T. T. Krishnamachari): (a) to (c). It has been found on the basis of a full investigation carried out by Reserve Bank that there are no debts for which sufficient provision has not been made The audited balance sheet of the bank as at the 31st December, 1956 does not also show any debts considered doubtful or bad, which are not fully provided for

निर्वाचन याचिकायें

२११७ **श्री पद्म देव** . क्या विधि मन्त्री यह बताने की कृपा करेंगे कि प्रथम सामान्य निर्वाचनों के सम्बन्ध में निर्वाचन याचिकाओं को निबटाने पर सरकार का कितना व्यय हुआ है ?

विधि मन्त्री (श्री अ० कृ० सेन) : निर्वाचन याचिकाओं को निबटाने पर हुए व्यय का कुल योग पहली अप्रैल, १९५७ तक १३,८८,३४३ रुपये है ।

Welfare Homes

2118. Shri Krishna Chandra: Will the Minister of Education and Scientific Research be pleased to state:

(a) whether the Social Welfare Homes at present run by U.P. Government are being transferred to the management of the Central Social Welfare Board or to that of the Government of India;

(b) whether the future set up of their management has been finalised; and

(c) if so, the details thereof?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) No, Sir